

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 18 .10.2023

No. 599 A: The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is transferred and posted as Munsif in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officer is also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officer is also vested with powers of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officer concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	1. Designation at the new station 2. Place where the officer is to be ordinarily stationed at. 3. Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station 1. Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). 2. Under the Provincial Small Causes Courts Act, 1887.
1	2	3	4
1.	Sri Shiv Kumar Sintu, J.M. I-cum-A.M., Araria	(a) Munsif (Civil Judge, Jr. Div.) (b) Forbesganj (c) Araria	(a) Rs.1,50,000/- within the local limits of Forbesganj Munsifi. (b) S.C.C. Powers of Rs. 1000/- within the local limits of Forbesganj Munsifi.

By order of the High Court
Sd/- R.P. Mishra
Registrar General

Memo. No. 70256-70281

Dated, Patna the 18 .10.2023

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar (Establishment), Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / Registrar (IT)-cum-CPC, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna / Joint Registrar (Judicial), Patna High Court, Patna / Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / S.O. I/C, Monitoring Cell II, Patna High Court, Patna / S.O. I/C, Judicial Officers Service Record Room, Patna High Court, Patna / Senior programmer, Patna High Court, Patna / S.O. I/C, Juvenile Justice Secretariat, Patna High Court, Patna / S.O. I/C, Vigilance Cell, Patna High Court, Patna / S.O. I/C, Legal Cell II, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna / Member Secretary, Bihar State Legal Services Authority, Patna / The District and Sessions Judge, Araria/ District Magistrate, Araria for information (and communication to the officer concerned).

The officer concerned may be directed to make over Charge of his present assignment in such a way on receipt of Court's notification so as to join his new assignment on the day of inauguration of the Court of Munsif on 04.11.2023.

The District and Sessions Judges concerned are also requested to see the notification is published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrates concerned are requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

(-) For D. J. only.

[-] For D.M. only

By order of the High Court



Registrar General